

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.2317/PUN/2017
निर्धारण वर्ष / Assessment Year : 2013-14

Bhingar Urban Co-op. Bank Ltd.,
Bhingar, Ahmednagar-414002

PAN : AAAAB1241M

.....अपीलार्थी / Appellant

बनाम / V/s.

Assistant Commissioner of Income Tax,
Ahmednagar Circle, Ahmednagar

.....प्रत्यर्थी / Respondent

Assessee by : N O N E
Revenue by : Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 18-03-2021

घोषणा की तारीख / Date of Pronouncement : 19-03-2021

आदेश / ORDER

This appeal by the assessee against the order dated 28-06-2017 passed by the Commissioner of Income Tax (Appeals)-2, Pune [‘CIT(A)'] for assessment year 2013-14.

2. On perusal of the letter dated 21-01-2021 filed by the assessee we note that the assessee wishes to withdraw the appeal in view of having filed

application under Vivad Se Vishwas Scheme proof of which the Form No. 3 is enclosed before this Tribunal.

3. Shri Vitthal Bhosale, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 19th March, 2021.

Sd/-
(R.S. Syal)
VICE PRESIDENT

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 19th March, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Pune
4. The Pr. CIT-1, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune